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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Misc. Application No. 2286 of 1993

In

Original Application No. 4 of 1993

Hinchha Lal Pandey Petitioner

Versus

Union of India and Ors Respondents

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

HON'BLE MISS. USHA SEN, MEMBER(A)

(By Hon. Mr. Justice R.K. Varma, V.C.)

This is a second application for review against the judgment and order dated 9.7.93 passed in O.A. No. 4 of 1993, the earlier review application No. 1914/93 having been dismissed by order dated 27.10.93. There is no provision for a second review in the Administrative Tribunals Act. On the contrary, a second review is barred under the C.A.T (Procedure) Rules 1987 (vide Rule 17(4)). Further, the grounds raised in the review are for a reconsideration of the decision on merit as is permissible in appellate jurisdiction but not in review jurisdiction. The application has no merit. Accordingly, it is dismissed summarily.

Ush
Member (A)

R.K.V.
Vice Chairman

Dated: 14.12.1993